

(ग) पंजाबी विश्वविद्यालय की स्थापना के विषय में भारत सरकार को कोई जानकारी नहीं है। उस की स्थापना से पंजाब के साम्प्रदायिक आन्दोलन को बल मिलेगा या नहीं यह प्रश्न मुख्य रूप से राज्य सरकार के विचार करने का है।

(घ) इस प्रश्न के उठने का अभी समय ही नहीं आया है।

All India Investment Centre

*1276. { Shri Ram Krishan Gupta:
Shri A. M. Tariq:
Sardar Iqbal Singh:
Shri Ajit Singh Sarhadi:
Dr. Ram Subhag Singh:
Shri Raghunath Singh:
Shri Kalika Singh:

Will the Minister of Finance be pleased to refer to the reply given to Starred Question No. 588 on the 3rd March, 1960 and state the nature of progress made so far in setting up the All India Investment Centre to attract foreign capital?

The Minister of Finance (Shri Morarji Desai): It has been decided to set up the Indian Investment Centre as a registered society with a governing body which will consist mainly of non-officials connected with banking and industry. On June 20, 1960, two Project Agreements were signed between the Government of India and the United States Technical Co-operation Mission to assist in the establishment and initial operation of the Indian Investment Centre. Copies of these agreements are in the Parliament Library. The composition of the governing body is in the process of finalisation.

Kargil-Leh Road

*1277. **Shri P. K. Deo:** Will the Minister of Defence be pleased to state:

(a) whether snow-clearing machines have been indented to keep the Zoji Pass and other elevated areas in the Srinagar-Kargil-Leh road clear for traffic in the winter months;

(b) if so, when those machineries will be available for use; and

(c) the cost of such machineries and from which countries they are indented?

The Minister of Defence (Shri Krishna Menon): (a) No indents have been placed.

(b) and (c). Do not arise at present.

Violation of Foreign Exchange Regulations

*1278. **Shri S. M. Banerjee:** Will the Minister of Finance be pleased to state:

(a) whether it is a fact that some Air Travel Agent entered into a shady deal with 62 passengers for travel to London and New York via Paris;

(b) whether his office was raided by the Enforcement Branch Staff;

(c) whether the passengers were scheduled to leave on 1st and 2nd September, 1960;

(d) what is the nature of violation;

(e) the result of interrogation; and

(f) the steps taken in this regard?

The Deputy Minister of Finance (Shri B. R. Bhagat): (a) Information was received by the Government that Messrs General Tours and Travels arranged for the travel of some passengers from New Delhi to London and New York via Paris and to meet the expenses of their stay in London for a couple of days. The foreign exchange required for the purpose was reported to have been arranged in an unauthorised manner without any sanction from the Reserve Bank of India.

(b) Yes, Sir.

(c) A batch of 70 passengers left by Air France on 31st August, 1960. 16 passengers left Delhi by P.I.A. to catch the Air France Service from Karachi. None of the passengers of this party left on the 1st or 2nd September.

(d) As indicated in (a) above.

(e) and (f). The premises of the agent and the residence of the proprietor were searched by the Enforcement Directorate and as a result certain documents were seized. The passengers were contacted prior to the departure and their statements have been recorded. These statements confirm that the travel agent had arranged to meet their expenses of stay in London for a couple of days.

Iron and Steel for Irrigation and Power Projects in Andhra Pradesh

2349. Shri Madhusudan Rao: Will the Minister of Irrigation and Power be pleased to refer to the reply given to Unstarred Question No. 2398 on the 21st April, 1960 and state:

(a) if the required information has since been collected; and

(b) if so, the details thereof?

The Deputy Minister of Irrigation and Power (Shri Hathi): (a) The requisite information is still awaited from the Government of Andhra Pradesh.

(b) Does not arise.

Rural Electrification

2350. Shri Pangarkar: Will the Minister of Irrigation and Power be pleased to state:

(a) whether the Maharashtra Government has sent any proposal for Central assistance for rural electrification programme during the year 1960-61 so far; and

(b) if so, the action taken thereon?

The Deputy Minister of Irrigation and Power (Shri Hathi): (a) No.

(b) Does not arise.

Sailing Vessels

2351. Shri N. M. Deb: Will the Minister of Transport and Communications be pleased to state:

(a) when the construction for new sailing vessels will be taken up; and

(b) the places where it is proposed to be taken up?

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): (a) and (b). After a preliminary survey of all the likely building centres and on the basis of information received, it is proposed to encourage the construction of improved types of sailing vessels at three selected centres, i.e., one on the Saurashtra Coast, one on the Malabar-Konkan Coast and one on the South-East Coast. The exact locations have, however, not yet been decided on finally. The scheme is expected to be implemented as soon as the various technical details have been finalised.

P. & T. Employees in Kerala

2352. Shri Easwara Iyer: Will the Minister of Transport and Communications be pleased to state:

(a) the total number of employees in Class III and Class IV of the Post and Telegraph Department in Kerala State;

(b) the number of employees of the Post and Telegraph Department in Kerala State who are placed under suspension on or after 12th July, 1960;

(c) the number of such employees dismissed from service on or after 12th July, 1960; and

(d) the number of employees so suspended against whom departmental proceedings have been taken up and are pending?

The Minister of Transport and Communications (Dr. P. Subbarayan): (a) 7011.

(b) 1391.

(c) 237 were dismissed on conviction in a court of law. The cases of 37 officials have so far been reviewed and they have been reinstated. Other reviews are in progress.

(d) Departmental proceedings were instituted against 1154 suspended offi-